

ITEM NO.16

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s).682/2021

S.G. VOMBATKERE

Petitioner(s)

VERSUS

UNION OF INDIA

Respondent(s)

WITH

W.P.(CrI.) No. 106/2021 (X)

(WITH IA No. 87150/2021 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 78482/2021 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 27982/2021 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 86234/2021 - INTERVENTION APPLICATION, IA No. 78477/2021 - INTERVENTION APPLICATION, IA No. 77708/2021 - INTERVENTION APPLICATION, IA No. 77529/2021 - INTERVENTION APPLICATION, IA No. 27978/2021 - PERMISSION TO FILE LENGTHY LIST OF DATES)

W.P.(C) No. 552/2021 (X)

(WITH IA No. 62095/2021 - APPROPRIATE ORDERS/DIRECTIONS)

W.P.(CrI.) No. 217/2021 (X)

(FOR ADMISSION and IA No.62627/2021-EX-PARTE STAY)

CONMT.PET.(C) No. 300/2021 in SMW(C) No. 3/2021 (PIL-W)

(WITH IA No. 62813/2021 - EXEMPTION FROM FILING AFFIDAVIT)

W.P.(C) No. 773/2021 (PIL-W)

W.P.(CrI.) No. 304/2021 (PIL-W)

(WITH IA No. 84068/2021 - APPLICATION FOR EXEMPTION FROM FILING ORIGINAL VAKALATNAMA/OTHER DOCUMENT)

W.P.(CrI.) No. 307/2021 (PIL-W)

(WITH IA No. 85962/2021 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 85946/2021 - STAY APPLICATION)

W.P.(C) No. 802/2021 (PIL-W)

W.P.(CrI.) No. 498/2021 (PIL-W)

W.P.(C) No. 1181/2021 (PIL-W)

W.P.(C) No. 1279/2021 (PIL-W)

W.P.(C) No. 1381/2021 (PIL-W)

(WITH IA No. 168874/2021 - EXEMPTION FROM FILING AFFIDAVIT)

W.P.(CrI.) No. 408/2022 (X)
(WITH IA No. 154155/2022 - EX-PARTE STAY, IA No. 154157/2022 - EXEMPTION FROM FILING O.T.)

W.P.(CrI.) No. 216/2021 (X)
(WITH IA No. 62612/2021 - APPLICATION FOR EXEMPTION FROM FILING ORIGINAL VAKALATNAMA/OTHER DOCUMENT, IA No. 65270/2021 - APPLICATION FOR PERMISSION, IA No. 62611/2021 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 65272/2021 - EXEMPTION FROM FILING AFFIDAVIT)

CONMT.PET.(C) No. 301/2021 in SMW(C) No. 3/2021 (PIL-W)
(WITH IA No. 62909/2021 - APPLICATION FOR EXEMPTION FROM FILING ORIGINAL VAKALATNAMA/OTHER DOCUMENT, IA No. 65211/2021 - EXEMPTION FROM FILING O.T., IA No. 65210/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 01-05-2023 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA

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Ms. Thulasi K Raj, Adv.
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**UPON hearing the counsel the Court made the following
O R D E R**

- 1 Mr R Venkataramani, Attorney General for India, states that, in pursuance of the order dated 11 May 2022, the Government has initiated the process of re-examining the provisions of Section 124A of the Indian Penal Code 1860 and the consultations are at a substantially advanced stage.
- 2 In view of the above submission, on the request of the Attorney General, we direct that the proceedings be posted on 8 August 2023.

**(SANJAY KUMAR-I)
DEPUTY REGISTRAR**

**(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR**